

\236
Crl.A.No. 759 OF 2001
.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J.
ITEM NO. COURT NO.5 SECTION:IIA
1A (For Judgment)

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No.759 /2001
@SLP(Crl.) No. 1668/2001

K. Ponnusamy

Appellant

VERSUS

State Rep. by Inspector of Police, T. Nadu

Respondents

WITH
Criminal Appeal No.760/2001
@SLP(Crl.) No. 1622/2001

(HEARD BY HON'BLE THOMAS AND VARIAVA, JJ.)@@
BB

Date: 31.07.2001 This/These matter(s) was/were called for
pronouncement of judgment today.

CORAM:
HON'BLE MR. JUSTICE K.T. THOMAS
HON'BLE MR. JUSTICE S.N. VARIAVA

For Appellant Mr. V. Balachandran, Adv.
in Crl.A.759/01
@ SLP(Crl.)1668/01

in Crl.A.760/01 Mr. E.C. Agrawala,Adv.
@ SLP(Crl.)1622/01

For Respondent

The Court pronounced the following
JUDGMENT

.....L.....I.....T.....T.....T.....T.....T.....T.....TJ
.SP2

Hon'ble Mr. Justice S.N. Variava pronounced the
Judgment of the Court.

Leave granted.

The appeals are dismissed of in terms of the signed
judgment.

Reportable.@@
EEEEEEEEEEEE

.SP1

(N.K. GOEL) (H.K. BHATIA) @@
BB
Court Master Court Master@@
BB
(Signed Judgment is placed on the file)